

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) Insolvency No. 172 of 2020

IN THE MATTER OF:

Tek Travels Pvt. Ltd.

...Appellant

Versus

Altius Travels Pvt. Ltd.

...Respondent

Present:

For Appellant : Mr. Rachit Kohli, Advocate

For Respondent : Mr. Malak Bhatt, Mr. Devanshi Singh and Ms. Chandni Ghatak, Advocates

O R D E R

17.02.2020 Ms. Chandni Ghatak, the Learned Counsel for the Respondent undertakes to file Vakalatnama for the Respondent, in course of the day before the office of the Registry. Learned Counsel for the Respondent seeks time for filing of Reply and also informs the Court, he has not received relevant/paper book from the Appellant side.

In view of the above, the Learned Counsel for the Appellant is serve the copy of paper book and other relevant papers of the instant Appeal within three days by 20th February, 2020 to the Learned Counsel for Respondent. The Learned Counsel for the Respondent is directed to file reply by within one week from today. In the meanwhile, it is open to the Appellant to file Rejoinder, if any. The copy of the Reply on the side of Respondent is to be served to the Appellant side within three days well in advance.

The matter is adjourned to **12th March, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

pks/nn